

In the High Court of Judicature, Bombay.

In day, the 10 day of *Feb* 186*5*.

SPECIAL APPEAL No. 941 of 1864.

Apa bin Hoosaji of the Sattara District

Appellant

(Original Defendant.)

versus

Sheti bin Kedari of the Sattara District

Respondent

(Original Plaintiff.)

Rs. 15-8-00

The claim in the Original Suit was to

revoke possession of certain lands alleged to have been let to the Dept on a lease now expired and annul suit

In Appeal No. *173* of 1864 the *Judge* of the District of *Natana* confirmed the Decree of the *Muz at Mynas* who had decreed for the restoration to the *Plff* of the land

A Special Appeal was preferred in the High Court on the grounds that the District Judge was wrong in holding the land in dispute to be Plaintiff's because it is so entered in the revenue Records which are no evidence of one's title.

The Court, comprising the names of
District Judge with cost

R. Coakley
H. Newton.

MEMORANDUM OF COSTS incurred in Special Appeal No. 941

of 186 A against the decision of the Judge of the District of Satara and disposed of on the 10th February 1865. by confirming the same with costs.

BY THE APPELLANT—

IN THE DISTRICT.

In the Mousieff Court (including V. F.)	5	11	5		
In the Judge's Court	3	6	11	5	
				8	8 10 5

IN THIS COURT.

Stamp for Memorandum of Special Appeal	1	"	"	5	
Stamps for copies of Decree and Judgment	3	8	"	5	
Stamp for Vukalutnama	2	"	"	5	
Stamp of an application to enter the name of the Appellant's heir	0	0	0		
Batta for Process and Postage	"	6	"	5	
Sectioner's Fee	1	9	"	5	
Vukeel's Fee	"	7	5	5	
				8	5 5 5

Rupees.... 16. 15 3. 5

BY THE RESPONDENT—

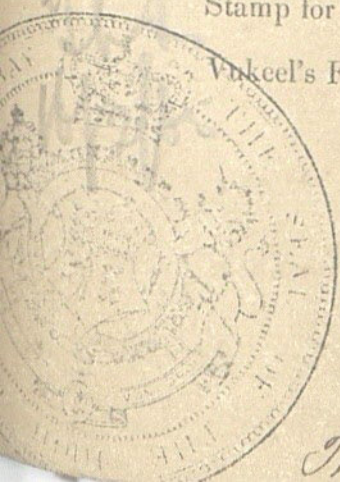
IN THE DISTRICT.

In the Mousieff Court	9	1	5	5	
In the Judge's Court	1	7	5	5	
				10	8 10 5

IN THIS COURT.

Stamp for Vukalutnama	2	"	"	5	
Vukeel's Fee	"	7	5	5	
				2	2 5 5

Rupees.... 13. 3. 5



W. J. West
 The 10th day of February 1865. Registrar